CAPITAL ISSUES (APPLICATION FOR (AMDT.) RULES, 1977 CONSENT)

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table a copy of the Capital Issues (Application for Consent) Amendment, Rules, 1977 (Hindi and English published in Notification versions) No. S.O. 366(E) in Gazette of India dated the 24th May, 1977, under subsection (2) of section 12 of the Capi'al Issues (Control) Act, 1947. [Placed in library. See No. LT- 399/77]

PROCLAMATION DATED 20TH JUNE re. STATE OF PUNJAB

MINISTER OF PARLIA-THE MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA); I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 20th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 cf the Constitution revoking the Proclamation issued by him on the 30th April 1977 in relation to the State of Punjab, published in Notification No. G.S.R. 584(E) in Gazette of India dated the 20th June, 1977, under article 356(3) of the Constitution. Placed in library. See No. LT-401/77]

## 12.01 hrs.

## ELECTION TO COMMITTEES

SAMADHI COMMITTEE (i) RAJGHAT

THE MINISTER OF WORKS AND SUPPLY AND HOUSING . REHABILITATION (SHRI SIKANDAR BAKHT); I beg to move:

> "That in pursuance of sub-section (1) (d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government,

subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (1) (d) of Section 4 of the Rajghat Samadhi Act 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

(ii) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to move:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Dethi read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect. in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR SPEAKER: The question is:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi. read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect. in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.